

Orbit Electromech India Pvt Ltd - Form A for IBBI _____	2
Orbit - Form A - English - Indian Express - 30-05-2025 epaper copy _____	3
Orbit - Form A - Marathi - LokSatta - 30-05-2025 epaper copy _____	4

FORM A - PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF "CREATOZ BUILDERS PRIVATE LIMITED."

RELEVANT PARTICULARS

1.	Name of corporate debtor	Orbit Electromech India Private Limited
2.	Date of incorporation of corporate debtor	29/04/2023
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, Under The Companies Act, 1956.
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	CIN : U31905MH2013PTC242626
5.	Address of the registered office and principal office (if any) of corporate debtor	Orbit Industries, Plot NO. L-45, MIDC, Waluj, Aurangabad, Chhatrapati Sambhaji Nagar, 431133 Maharashtra Bharat
6.	Insolvency commencement date in respect of corporate debtor	26/05/2025
7.	Estimated date of closure of Insolvency Resolution Process	on or before 22.11.2025 (180 days from the date of commencement of the Corporate Insolvency Resolution Process]
8.	Name and the registration number of the Insolvency Professional acting as Interim Resolution Professional.	Name : Charudutt Pandhrinath Marathe Registration No.: IBBI/IPA-001/IP-P00350/2017-18/10651.
9.	Address and e-Mail of the Interim Resolution Professional, as registered with the Board.	Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : CharuduttM@yahoo.co.in.
10.	Address and e-Mail to be used for correspondence with the Interim Resolution Professional.	Name : Charudutt Pandhrinath Marathe Address : Gomed, 915, Khare Town, Dharampeth, Nagpur-440 010. e-mail : Orbit.CIRP@gmail.com
11.	Last date for the submission of claims	12.06.2025 (14 days from the date of appointment of Interim Resolution Professional, which is taken as 29.05.2025, as the order of Hon. NCLT, Mumbai in RCP (IB) / 1 / MB / 2025 dated 26.05.2025, was received by IRP, as downloaded from Court's email, on 29.05.2025]
12.	Classes of Creditors, if any, under clause (b) of Sub-section (6A) of Section 21, ascertained by the Interim Resolution Professional.	Name of Class(es) - Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of Creditors in a class (Three names for each class).	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at:	Web Link : https://ibbi.gov.in/en/home/downloads Physical Address : -- N.A. --

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process against the "**Orbit Electromech India Private Limited**" on 26.05.2025. The Creditors of "**Orbit Electromech India Private Limited**" are hereby called upon to submit their claims with proof **on or before 12.06.2025** to the Interim Resolution Professional at the address of communication mentioned against Entry No. 10. The financial creditors shall submit their proof of claims by the electronic means only. All other creditors, including operational creditors, workmen and employees, may submit their claims with proof in person, by post or by electronic means. A Financial Creditor belonging to a class, as listed against the Entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against Entry No.13 to act as authorised representative of the class, in Form CA.

The claim, with proof, is to be submitted by way of the following specified forms (available at <https://ibbi.gov.in/home/downloads>) along with a notarised affidavit given therein –

Form B - for claims by Operational Creditors

Form C - for claims by Financial Creditors

Form D - for claims by Workmen and Employees

Form E - for claims by Authorized Representative of Workmen and Employees

Form F - for claims by Creditors (other than Financial Creditors & Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Date : May 29, 2025

Place : Nagpur

Charudutt Pandhrinath Marathe
Interim Resolution Professional, for Creator Builders Private Limited.

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(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)FOR THE ATTENTION OF THE CREDITORS OF
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Date : May 29, 2025

Charudutt Pandhrinath Marathe

Place : Nagpur

**Interim Resolution Professional, for
Orbit Electromech India Private Limited**

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फॉर्म ए (FORM-A) - जाहीर उद्घोषणा	
[इंसोल्वेन्सी अँड बँकruptी बोर्ड ऑफ इंडिया (इंसोल्वेन्सी रेसोल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेगुलेशन २०१६ च्या रेगुलेशन ६ अन्वये]	
ऑर्बिट इलेक्ट्रोमेक इंडीया प्राइवेट लिमिटेडच्या धनकोंचे लक्ष वेधण्यासाठी	
संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	ऑर्बिट इलेक्ट्रोमेक इंडीया प्राइवेट लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	२९ - ०४ - २०१३
३. कॉर्पोरेट कर्जदार च्या अंतर्गत स्थापित किंवा नोंदणीकृत आहे ते प्राधिकरण	कम्पनी निबंधक मुंबई
४. कॉर्पोरेट कर्जदाराचा कॉर्पोरेट ओळख क्रमांक किंवा लिमिटेड लायबिलिटी आयडेंटिफिकेशन नंबर	यू ३१९०५ एम एच २०१३ पी टी सी २४२६२६
५. कॉर्पोरेट कर्जदाराचे नोंदणीकृत कार्यालय व मुख्य कार्यालय असल्यास त्याचा पत्ता	ऑर्बिट इंडस्ट्रीज प्लॉट नंबर इल ४५ MIDC वाळुज छ सभाजी नगर ४३११३३ महाराष्ट्र
६. कॉर्पोरेट कर्जदाराच्या बाबतीत नादारी सुरु होण्याची तारीख	२६ - ०५ - २०२५
७. नादारी निर्णय प्रक्रिया समाप्तीची अंदाजी तारीख	२२ - ११ - २०२५ ला किंवा त्याच्या पुर्वी (कॉर्पोरेट नादारी निर्णय प्रक्रिया सुरु झाल्यापासुन १८० दिवस)
८. नादारी व्यावसायिकाचे नाव आणि नोंदणी क्रमांक, जो अंतरिम रिझोल्युशन व्यावसायिक म्हणुन कार्यरत आहे	नाव : चारुदत्त पंढरीनाथ मराठे नोंदणी क्रमांक.: IBB/PA-001/IP-P00350/2017-18/10651.
९. अंतरिम रिझोल्युशन व्यावसायिकाचा पत्ता व ई-मेल, बोर्डकडे नोंदणी केलेला	पत्ता : गोमेद, ९१५, खरे टाऊन, धरमपठ, नागपुर - ४४० ०१०. ई-मेल : CharuduttM@yahoo.co.in.
१०. अंतरिम रिझोल्युशन व्यावसायिकाचे नाव पत्ता ई-मेल सम्पर्कासाठी	नाव : चारुदत्त पंढरीनाथ मराठे पत्ता : गोमेद, ९१५, खरे टाऊन, धरमपठ, नागपुर - ४४० ०१०. ई-मेल : Orbit.CIRP@gmail.com
११. दावा सादर करण्याची अंतिम तारीख	१२ - ०६ - २०२५, म्हणजे अंतरिम रिझोल्युशन प्रोफेशनलच्या नियुक्ती (२९.०५.२०२५) पासुन १४ दिवसांनी, मा. NCLT मुंबई बेंच यांनी २६.०५.२०२३ रोजी आर सी पी (आइ वी) क्र. १ / एमबी/ २०२५ अन्वये केलेल्या आदेशानुसार, जो IRP ला कोर्टाच्या वेब साइट वरुन २९.०५.२०२५ ला प्राप्त झालेला आहे व ज्याची माहिती IRP ला कोर्टातर्फे सूद्धा प्राप्त झालेली आहे.
१२. धनकोंचे गट, असल्यास, कलम २१(६अ)(ब) परमाणे, अंतरिम रिझोल्युशन व्यावसायिकाच्या अनुमानाने	धनकोंचे गट नाही
१३. धनकोंच्या गटाचे अधिकृत प्रतिनिधि म्हणुन कार्यरत असलेल्या नादारी व्यावसायिकाचे नाव (प्रत्येक गटा साठी (०३) तीन नावे)	नाही
१४. (अ) (फॉर्म) सम्बंधित प्रारूप (ब) अधिकृत प्रतिनिधिची माहिती	https://ibbi.gov.in/en/home/downloads धनकोंचे गट नाही

याद्वारे सूचना देण्यात येते की राष्ट्रीय कंपनी विधी न्यायाधिकरणाने २६ मे २०२५ रोजी ऑर्बिट इलेक्ट्रोमेक इंडीया प्राइवेट लिमिटेडची निगम आधारित निर्णय प्रक्रिया सुरु करण्याचे आदेश दिले आहेत. ऑर्बिट इलेक्ट्रोमेक इंडीया प्राइवेट लिमिटेड याद्वारे अंतरिम निर्णय व्यावसायिकाकडे नाव क्रमांक दहा (१०) समोरील पत्त्यावर १२ जून २०२५ किंवा तत्पूर्वी त्यांच्या दाव्यांचे पुरावे सादर करण्यास सांगण्यात येत आहे. वित्तीय धनको (फिनांशल क्रेडिटर) यांनी पुराव्यांसह त्यांचे दावे केवळ इलेक्ट्रॉनिक माध्यमातुनच सादर करावे. अन्य सर्व धनकोंनि पुराव्यांसह त्यांचे दावे व्यक्तिशः टपालाने किंवा इलेक्ट्रॉनिक माध्यमातुन सादर करावेत. दाव्यांचे पुरावे हे इंसोल्वेन्सी अँड बँकruptी बोर्ड ऑफ इंडिया (इंसोल्वेन्सी रेसोल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेगुलेशन २०१६ च्याअन्वये किंवा यथा सुधारित रेगुलेशन प्रमाणे व पुढीलप्रमाणे सांगितलेल्या प्रारूपामध्ये (फॉर्म मध्ये, जे <https://ibbi.gov.in/en/home/downloads> येथे उपलब्ध आहेत) सादर करावे :

परिचालन धनको (ऑपरेशनल क्रेडिटर) च्या दाव्या साठी फॉर्म बी (Form B),
वित्तीय धनको (फिनांशल क्रेडिटर) च्या दाव्या साठी फॉर्म सी (Form C),
कामगार व पगारदार यांच्या दाव्या साठी फॉर्म डी (Form D),
कामगार व पगारदार यांच्या अधिकृत प्रतिनिधि द्वारे करावाय्याच्या दाव्या साठी फॉर्म ई (Form E),
ऑपरेशनल व फिनांशल क्रेडिटर च्या व्यतिरिक्त इतर क्रेडिटर च्या दाव्या साठी फॉर्म एफ (Form F).
डाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर करणे म्हणजे दंडाला आमंत्रण ठरेल.

दिनांक : २९ मे २०२५
स्थळ : नागपुर

चारुदत्त पंढरीनाथ मराठे
अंतरिम रेजल्यूशन व्यावसायिक
(IRP), ऑर्बिट इलेक्ट्रोमेक इंडीया प्राइवेट लिमिटेड साठी



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